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Title: Need for issuance of certificate to *bonafide* Scheduled Caste members in Union Territory of Chandigarh.

SHRI PAWAN KUMAR BANSAL (CHANDIGARH): Mr. Chairman, Sir, the continued denial of S.C. certificates to the members of Scheduled Castes in the Union Territory of Chandigarh, even though their castes are included in the Constitution (Scheduled Castes) Order for Chandigarh, has actually resulted in denial of all benefits and injustice to them. An incorrect interpretation of the relevant rules has led to denial of these certificates even to those persons who were born in Chandigarh itself after 1.11.1966, the day Chandigarh Union Territory has come into being. There are cases where the elder sibling has the certificate but the younger one is denied the same. Population of the city has grown ten-fold since 1.11.1966 and it has attracted people from Punjab and Haryana (of which it is the Capital) besides many other States. Untenably, a resident of these States shifting to their capital is denied the benefits otherwise he is entitled to.

15.53 hrs. (Shri Arjun Sethi *in the Chair*)

This is so, though the latest census has recorded them as belonging to the Scheduled Castes and the Punjab Municipal Corporation Act as applicable to Chandigarh makes no distinction between the pre-1966 and post-1966 Scheduled Caste settlers in the city.

The present practice has led to great concern and consternation amongst a large segment of the population. I urge the Government to immediately review the matter and issue instructions for issuance of S.C. certificates to all *bona fide* S.C members whose castes are included in the Constitution Order.

[\[R35\]](#)